

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.5116
TO BE ANSWERED ON 05.04.2017**

NAWADCO

5116. SHRI RAMA KISHORE SINGH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has established the National Waqf Development Corporation Ltd. (NAWADCO) for developing Waqf properties all over the country and if so, the details thereof;
- (b) whether the NAWADCO has not developed a single property, so far and the targets set in this regard have not been achieved; and
- (c) if so, the reasons therefor along with the targets fixed by the NAWADCO in this regard during the last two years and the achievements made, so far?

**ANSWER
MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY
AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

(a): Yes, Madam. Government of India has incorporated National Waqf Development Corporation Limited (NAWADCO) under Companies Act, 1956 on 31st Dec, 2013 with the objective of facilitating financial services to develop waqf properties.

(b) and (c): The Waqf properties are not owned by the Central or State Government or any individual. In many a case, there is a custodian/ Mutawalli/Waqf Institution who manages the property and the entire Waqf affairs are governed by the Waqf Act, 1995 as amended in 2013 with Rules made therein. NAWADCO had identified more than 100 properties having potential for development. Of these properties, based on preparedness of the state agencies/waqf institutions, feasibility study/evaluation of 9 properties in the states of Andhra Pradesh, Bihar, Haryana and Rajasthan has been undertaken.
